

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

IA No. 01/2024
Arising out of
Arb.P. No. 01/2022

M/S MAHABIR PRASAD AGARWALA

APPLICANT (S)

VERSUS

UNION OF INDIA AND ORS.

RESPONDENT (S)

For Applicant : Ms. Pritima Sunam with Ms. Pema Dechen Bhutia,
Advocates.

For Respondent Nos. 1, 2, 3 and 5 : Ms. Sangita Pradhan, Deputy Solicitor General of
India with Ms. Purnima Subba, Advocate.

For Respondent No. 4 : None.

Date: 29/04/2024

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE

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ORDER

In terms of the last order dated 26th April, 2024, the applicant has filed a supplementary affidavit for the purpose of bringing on record the minutes of the last sitting held before the learned Arbitrator.

When the instant application is taken up for consideration, the learned Advocate appearing on behalf of the applicant prays for leave to withdraw the application. The learned Deputy Solicitor General of India representing the Union of India and its other authorities, has no objection to such prayer.

In such facts and circumstances, the application stands dismissed as withdrawn.

(Biswanath Somadder)
Chief Justice